

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

16

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 12/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : :

PETITION NUMBER : CP/159/2017

NAME OF THE PETITIONER(S) : P P GEORGE KUTTY

NAME OF THE RESPONDENT(S) : SOUTH INDIAN BANK LTD

UNDER SECTION : 59

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1) M.K. PREETHA. for LSR & Co.	<i>Conseal for Respondent.</i> p.c.s.	<i>M.K. Preetha</i> <i>W.M.</i>
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ORDER

Representative for Applicant present. Counsel for Respondent present. Counsel for the Respondent submitted that the Applicant has not followed the ASBA process while accepting the offer in relation to the Terms of the Issue. The representative for the Applicant submitted that it was the duty of the Respondent to make available the facility of ASBA process. Counsel for the Respondent is directed to clarify the same. Put up on 09.02.2018 at 10.30 A.M.

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(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)

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